

Attack on women

2444. DR. T.N. SEEMA:

SHRI DHIRAJ PRASAD SAHU :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the National Commission for Women (NCW) had received several complaints on alleged attacks on women /girls in the past six months from different parts of country, if so, the details thereof, State-wise and the action taken thereon;

(b) whether many such matters are pending since a long time and the NCW has been slow in taking actions against the offenders involved in attacks against women and girls, if so, the reasons therefor; and

(c) if not, the complete details of the complaints received, reports submitted and the offenders punished in last three years and the current year ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) The National Commission for Women (NCW) receives complaints from all over the country which are registered under various categories that include 'Acid Attack', 'Attempt to Murder', 'Attempt to Rape', 'Caste, Community based Violence', 'Domestic Violence' and 'Rape'. The details of complaints received by NCW under the above mentioned categories in the past six months, State/UT-wise is given in Statement (*See below*).

The Commission handles various types of complaints expeditiously as per its mandate.

The Commission does not have the mandate for awarding punishment to the offenders and has only power to look into complaints relating to deprivation of women's rights and make recommendations to appropriate authorities for taking action under extant provisions of the law. The details of complaints received in the categories of 'Acid Attack', 'Attempt to Murder', 'Attempt to Rape', 'Caste, Community based Violence', 'Domestic Violence' and 'Rape' in the last three years and the current year and their disposal is as under:

Sl.No.	Category	2011	2012	2013	2014	Total
1	2	3	4	5	6	7
1.	Acid Attack	4	11	14	10	39
2.	Attempt to Murder	8	21	84	45	158
3.	Attempt to Rape	236	202	392	308	1138

1	2	3	4	5	6	7
4.	Caste, Community based violence	332	454	269	195	1250
5.	Domestic Violence	3842	4007	2946	2496	13291
6.	Rape	621	634	939	683	2877
TOTAL						18,753

Out of 18753 complaints received, Action Taken Report (ATR) sought in 14,539 cases. Out of 18,753 cases, 4291 closed on account of being where complaints are not within Commission's mandate, where complaints have been sub-judiced, where ATR have been received and where complaints have been transferred to other authorities.

Statement

Number of complaints of Acid Attack, Attempt to Murder, Attempt to Rape, Caste and Community based Violence, Domestic Violence and Rape registered in NCW during the last 6 months State/UT-wise

Sl. No.	State	Acid Attack	Attempt To Murder	Attempt To Rape	Caste, Community based Violence	Domestic Violence	Rape	Total
1	2	3	4	5	6	7	8	9
1.	Andaman and Nicobar Islands	-	-	-	-	-	-	-
2.	Andhra Pradesh	-	3	1	1	29	3	37
3.	Arunachal Pradesh	-	-	-	-	-	-	-
4.	Assam	-	2	-	-	6	1	9
5.	Bihar	1	8	3	4	74	15	105
6.	Chandigarh	1	-	-	-	6	1	8
7.	Chhattisgarh	-	1	-	1	11	3	16
8.	Dadra and Nagar Haveli	-	-	-	-	-	-	-
9.	Daman & Diu	-	-	-	-	-	-	-

1	2	3	4	5	6	7	8	9
10.	Delhi	-	21	11	24	494	38	588
11.	Goa	-	-	-	-	1	-	1
12.	Gujarat	2	2	1	1	22	1	29
13.	Haryana	-	9	15	10	123	37	194
14.	Himachal Pradesh	-	3	-	-	9	-	12
15.	Jammu and Kashmir	-	-	-	-	2	-	2
16.	Jharkhand	-	1	-	2	26	7	36
17.	Karnataka	1	1	1	2	34	2	41
18.	Kerala	-	3	-	-	5	-	8
19.	Lakshadweep	-	-	-	-	-	-	-
20.	Madhya Pradesh	-	7	5	9	95	28	144
21.	Maharashtra	1	5	2	11	123	16	158
22.	Manipur	-	-	-	-	1	-	1
23.	Meghalaya	-	-	-	-	2	-	2
24.	Mizoram	-	-	-	-	-	-	-
25.	Nagaland	-	-	-	-	-	-	-
26.	Odisha	-	6	-	-	8	4	18
27.	Puduicherry	-	-	-	-	1	-	1
28.	Punjab	1	1	1	2	34	3	42
29.	Rajasthan	3	5	13	9	107	40	177
30.	Sikkim	-	-	-	-	-	-	-
31.	Tamil Nadu	-	11	1	2	33	3	50
32.	Telangana	-	-	-	-	-	-	-
33.	Tripura	-	-	-	-	-	-	-
34.	Uttar Pradesh	12	42	206	123	1,316	380	2,079
35.	Uttarakhand	-	1	1	1	40	10	53
36.	West Bengal	-	8	1	2	42	4	57
TOTAL		22	140	262	204	2,644	596	3,868

Cases in which Action Taken Report Sought	3,067
Cases in which other action taken viz Seeking detailed particulars, Hearings conducted, Transferred to other Authorities etc.	801
Total	3,868
Of 3868 cases, 660 closed on account of being where complaints not within Commission's mandate, where complaints have been sub-judiced, where ATRs have been received and where complaints have been transferred to other authorities	660 (Remaining cases are at various stages)

Anganwadis in Odisha

2445. SHRI BHUPINDER SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government has any plan to provide Anganwadi Centres and Mini Anganwadi Centres in Kalahandi-Bolangir-Koraput district of Odisha on priority basis; and

(b) whether Government is aware that 118 Blocks in Odisha are scheduled block, similarly, whether Government is considering to set up Anganwadi Centres and Mini Anganwadi Centres as special priority case?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) State Government of Odisha has sent a proposal for opening of 1353 Anganwadi Centres (AWCs) and 812 Mini-AWCs in the State. The demand includes 9 AWCs and 11 Mini-AWCs for Kalahandi district, and 186 AWCs and 31 Mini-AWCs for Bolangir district of Odisha.

The above proposal has been assessed as per the population norms for opening of new AWCs and availability of AWCs for sanction.

As per the extant guidelines, one AWC can be set up in rural/urban areas for population of 400-800 and one Mini-AWC for population of 150-400. There is also a provision for opening of an AWC in habitations having no AWC where child population is not less than 40, irrespective of overall population of the area/habitation.

Scheduled/Tribal blocks are given special focus under the ICDS scheme and the population norms for setting up of AWCs and Mini-AWCs in scheduled and tribal blocks are relaxed. In tribal areas, one AWC can be set up for population of 300-800, and one Mini-AWC can be set up for population of 150-300.
